

IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT.
BEFORE SHRI C.M.GARG, JUDICIAL MEMBER
AND SHRI O.P.MEENA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.2157/AHD/2015	निर्धारणवर्ष/Assessment Year : 2008-09
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Shri Pravinchandra Ishwarlal Rana, 14/782, Halpati Colony, Mahalaxmi Sheri No.2, Umarwada, Surat. PAN: ABEP9239F	Vs.	The Income Tax Officer, Ward - 2(3), Surat.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri P.M.Jagaseth, CA
राजस्वकीओरसे /Revenue by	Shri O.P.Meena, Sr. D.R.

सुनवाईकीतारीख/ Date of hearing:	25.01.2018
उद्घोषणाकीतारीख/Pronouncement date	25.01.2018

आदेश / ORDER

PER O. P. MEENA, ACCOUNTANT MEMBER:

This appeal by the assessee filed against the order passed by the Commissioner of Income Tax (Appeals)-II, Surat, dated 05.05.2015 confirming the penalty of Rs.10,000/- u/s.271(1)(b) of the Act.

2. When the appeal was called for hearing, a letter dated 24.01.2018 signed by the Id.AR for the assessee firm was placed before us, wherein the assessee sought permission to withdraw the appeal. The Id.Sr.DR has not raised any objection for withdrawal of appeal.

3. In view of the foregoing, appeal is dismissed as withdrawn.

4. The order pronounced in the open Court on 25.01.2018.

Sd/-

(C.M. GARG)

JUDICIAL MEMBER

Sd/-

(O.P. MEENA)

ACCOUNTANT MEMBER

सुरत/ Surat, दिनांक Dated: 25-01-18

Copy of order forwarded to- Assessee/AO/Pr. CIT/ CIT (A)/ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, Surat

आयकर अपीलार्थी अधिकरण
सुरत न्यायपीठ, सुरत.